

no licence is necessary except for the 20 larger houses.

14.46 hrs.

**Demands for Grants on Account
1970-71—Contd.**

श्री मधु लिमये : प्राप लाइसेंस देने रहने हैं ।

MR. SPEAKER : About the other matter, vote on account, I discussed it yesterday with the Minister and the many issues that were raised by way of points of order. The Minister informed me about the whole position, but I want that the House should also be informed of it, before I give my ruling.

SHRI F. A. AHMED : Similarly it is for the first time that we have given statutory protection to small scale industries ; we have increased some items and are also considering whether further item cannot be added to them so that statutory protection is given for the development of small scale industry.

SHRI NATH PAI (Rajapur) : The next time he comes to see you in your chamber, please send for us, so that we can assist you.

Then, also, for investment between Rs. 1 and Rs. 5 crores we have said that larger houses will not be generally allowed to enter in that category. Only in respect of investment above Rs. 5 crores for heavy investment or under the core sector, we will consider the application of the larger houses on the basis of priority with regard to industries which will be required in our country and there they will be allowed to file applications and the matters will be taken into consideration.

MR. SPEAKER : You assisted me in this House very well.

श्री शिव चन्द्र भ्वा : क्या यह इंडस्ट्रियल पालिसी रजोल्यूशन के खिलाफ नहीं है ? उसको सर्वोटेज किया जा रहा है ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Yesterday after the general debate on the Budget was over and before the Demands for Grants on Account were put before the House, certain points were raised regarding the provision of Rs. 175 crores for special assistance to the States. I had tried to explain that this provision was by way of loans and advances and that it did not involve the concept of a new service. I find that there is still some misunderstanding on this point, and therefore I want to make it clear that the entire assistance to the States under this provision of Rs. 175 crores will be given by way of recoverable loans. The word "assistance" was used only in the general sense and in accordance with the established usage. For instance, even loans given for plan schemes and other purposes have been referred to as assistance in the Notes on Demands for Grants.

MR. SPEAKER : The question before us was about the statement on major policies. The healthy convention that has been followed and that should be followed here is that on all new or major policies, immediately after the meeting of the House, if that is possible, the matter should come before the House, but in this case the position taken by the Minister is that the notification was in the nature of a clarification of a policy already enunciated.

The question was also raised whether these special loans to the States will be given in accordance with certain general principles which would be applied equally to all States. I wish to make it clear that this, in fact, is the case. As the Prime Minister mentioned in her reply to the general debate, the purpose of this provision is to enable the State Governments to take up worthwhile plan programmes in all those cases where, despite their very best efforts and after taking into account all plan assistance and the devolution of resources as recommended by the Finance Commission, the States concerned still have gaps in their resources.

SHRI MADHU LIMAYE : Thirty six hours before the House to meet.

MR. SPEAKER : Even if it is so, the practice is that immediately following that the Minister makes a statement in this House also, and that we discuss it at the earliest moment.

[Shri P. C. Sethi]

We have by now an established system under which the resources position of each State is examined by the Planning Commission every year in consultation with the State Governments concerned. In this examination the requirements of a reasonable Plan for each State as well as their efforts towards additional resource mobilisation are taken into account. The procedure adopted for determining the size of the special assistance by way of loan to be given each to State is not, therefore, arbitrary at all.

As the Prime Minister put it, the assistance will be made available on an assessment of the resources position of the States in relation to the approved plans and will thus conform to well recognisable criteria.

Hon. Members may ask why in that case it is not possible to indicate at this stage the amount of assistance that is to be given to each State. The reason is that, as the Prime Minister has made it again clear, this special loan assistance will be subject to State Governments playing their part in mobilising and conserving their own resources. It is only after all the State Governments have presented their budgets and the Planning Commission has examined them in consultation with the State Governments concerned that the Central Government can take a view of the special loan assistance that would be justified in the case of any particular State. As soon as the details are worked out and the Central Government is able to take a view in this matter, we shall inform the House. As far as the special loan assistance of Rs. 275 crores in the current year is concerned, if there are any additional points, they could be discussed when the Supplementary Demands come up for consideration.

We are only considering the Vote on account now. I would also like to make it clear that in the past also we have given *ad hoc* assistance to the State Governments outside the Plan assistance in the light of their budgetary situation e.g. this was done in the years 1965-66, 1966-67 and 1967-68. The procedure we have adopted this year of making an advance provision is more rational and permits of adoption of uniform and well recognisable criteria for the distribution of such assistance. If I may sum up, these criteria would include—the reasonable

requirements of the Plan outlay for each State, the impact of the devolution under the recommendations of the Finance Commission on the State concerned, the benefit that each State is likely to get as a result of additional resources mobilisation by the Centre, the position of the State on capital account including the debt repayment liability on past loans, and reasonable efforts made by the State Governments concerned to mobilise and conserve their own resources.

MR. SPEAKER: I do not think there should be any debate on this matter again.

SHRI DATTATRAYA KUNTE (Kolaba): As a person who raised the point of order, I want to ask for certain clarifications.

MR. SPEAKER: I do not allow it; we have had enough discussion and now that the reply has come, there need be no further debate.

SHRI DATTATRAYA KUNTE: I want to raise a point of order under articles 113 and 114 of the Constitution.

MR. SPEAKER: I have received it and this morning again I discussed everything; please resume your seat.

SHRI DATTATRAYA KUNTE: I am sorry; you are stifling the legitimate right of a Member in this House.

DR. RAM SUBHAG SINGH (Buxar): What is the difficulty in listening to him?

MR. SPEAKER: I had listened to him twice. We should not discuss it even after the Minister had replied to the points. After what had happened, I tried to find out what exactly was meant by the Finance Ministry by loan and assistance and loan and advances. I had a discussion with the Minister I saw the past budgets also. I was surprised that these were normal loans. In their terminological jargon they say loan and assistance even for loans. This assistance is purely a loan. Even in the case of special assistance—I found that clarification in the last budget also—that too is a loan; there is no other meaning. Under the circumstances, when this is the position, and when the criteria laid down has been clarified by

the Minister in his statement the connotation of the loans and advances "as abnormal" loans—I could not reach any other conclusion but that the points of order raised do not hold any ground and are invalid.

Now, a lot of time has been taken. I shall now put the Demands. The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 137."

The motion was adopted.

[The motions for Demand for grants (on Account) 1970-71 which were adopted by the Lok Sabha, are reproduced below—Ed.]

Demand No. 1—Ministry of Defence

"That a sum not exceeding Rs. 30,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Defence'."

Demand No. 2—Defence Services, Effective—Army

"That a sum not exceeding Rs. 1,31,14,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Army'."

Demand No. 3—Defence Services, Effective-Navy

"That a sum not exceeding Rs. 9,71,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Navy'."

Demand No. 4—Defence Services, Effective-Air Force

"That a sum not exceeding

Rs. 35,25,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Air Force'."

Demand No. 5—Defence Services, Non-Effective

"That a sum not exceeding Rs. 7,66,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Non-Effective'."

Demand No. 6—Ministry of Education and Youth Services

"That a sum not exceeding Rs. 19,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Education and Youth Services'."

Demand No. 7—Education

"That a sum not exceeding Rs. 11,45,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Education'."

Demand No. 8—Archaeology

"That a sum not exceeding Rs. 27,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Archaeology'."

Demand No. 9—Survey of India

"That a sum not exceeding Rs. 1,00,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Survey of India'."

Demand No. 10—Grants to Council of Scientific and Industrial Research

"That a sum not exceeding

Rs. 3,42,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Grant to Council of Scientific and Industrial Research'."

Demand No. 11—Other Revenue Expenditure of the Ministry of Education and Youth Services

"That a sum not exceeding Rs. 75,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Education and Youth Services'."

Demand No. 12—External Affairs

"That a sum not exceeding Rs. 4,42,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'External Affairs'."

Demand No. 13—Other Revenue Expenditure of the Ministry of External Affairs

"That a sum not exceeding Rs. 1,80,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

Demand No. 14—Ministry of Finance

"That a sum not exceeding Rs. 57,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Finance'."

Demand No. 15—Customs

"That a sum not exceeding Rs. 1,69,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Customs'."

Demand No. 16—Union Excise Duties

"That a sum not exceeding Rs. 2,89,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Union Excise Duties'."

Demand No. 17—Taxes on Income including Corporation Tax, etc.

"That a sum not exceeding Rs. 3,15,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Taxes on Income including Corporation Tax, etc.'"

Demand No. 18—Stamps

"That a sum not exceeding Rs. 78,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Stamps'."

Demand No. 19—Audit

"That a sum not exceeding Rs. 4,65,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Audit'."

Demand No. 20—Currency and Coinage

"That a sum not exceeding Rs. 2,75,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Currency and Coinage'."

Demand No. 21—Mints

"That a sum not exceeding Rs. 60,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Mints'."

Demand No. 22—Kolar Gold Mines

"That a sum not exceeding Rs. 1,15,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Kolar Gold Mines'."

Demand No. 23—Pensions and Other Retirement Benefits

"That a sum not exceeding Rs. 2,50,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Pensions and Other Retirement Benefits'."

Demand No. 24—Opium Factories and Alkaloid Works

"That a sum not exceeding Rs. 4,64,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Opium Factories and Alkaloid Works'."

Demand No. 25—Other Revenue Expenditure of the Ministry of Finance

"That a sum not exceeding Rs. 5,37,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

Demand No. 26—Grants-in-aid to State and Union Territory Governments

"That a sum not exceeding Rs. 82,52,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Grants-in-aid to State and Union Territory Governments'."

Demand No. 27—Miscellaneous Adjustments between the Central and State and Union Territory Governments

"That a sum not exceeding Rs. 6,82,000 be granted to the President, on account, for or towards defraying the

charges during the year ending on the 31st day of March, 1971, in respect of 'Miscellaneous Adjustments between the Central and State and Union Territory Governments'."

Demand No. 28—Pre-partition Payments

"That a sum not exceeding Rs. 17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Pre-partition Payments'."

Demand No. 29—Ministry of Food, Agriculture, Community Development and Cooperation

"That a sum not exceeding Rs. 34,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 30—Agriculture

"That a sum not exceeding Rs. 2,43,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Agriculture'."

Demand No. 31—Payments to Indian Council of Agricultural Research

"That a sum not exceeding Rs. 3,06,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Payments to Indian Council of Agricultural Research'."

Demand No. 32—Forest

"That a sum not exceeding Rs. 33,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Forest'."

Demand No. 33—Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation

"That a sum not exceeding Rs. 8,39,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agricultural, Community Development and Cooperation'."

Demand No. 34—Ministry of Foreign Trade

"That a sum not exceeding Rs. 8,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Foreign Trade'."

Demand No. 35—Foreign Trade

"That a sum not exceeding Rs. 14,13,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Foreign Trade'."

Demand No. 36—Other Revenue Expenditure of the Ministry of Foreign Trade

"That a sum not exceeding Rs. 1,27,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Foreign Trade'."

Demand No. 37—Ministry of Health and Family Planning and Works, Housing and Urban Development

"That a sum not exceeding Rs. 12,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 38—Medical and Public Health

"That a sum not exceeding Rs. 4,33,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Medical and Public Health'."

Demand No. 39—Public Works

"That a sum not exceeding Rs. 7,11,94,000 be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Public Works'."

Demand No. 40—Stationery and Printing

"That a sum not exceeding Rs. 2,52,88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Stationery and Printing'."

Demand No. 41—Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development

"That a sum not exceeding Rs. 48,88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 42—Ministry of Home Affairs

"That a sum not exceeding Rs. 30,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Home Affairs'."

Demand No. 43—Cabinet

"That a sum not exceeding Rs. 12,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Cabinet'."

Demand No. 44—Administration of Justice

"That a sum not exceeding Rs. 43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Administration of Justice'."

Demand No. 45—Police

"That a sum not exceeding Rs. 11,51,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Police'."

Demand No. 46—Census

"That a sum not exceeding Rs. 1,04,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Census'."

Demand No. 47—Statistics

"That a sum not exceeding Rs. 69,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Statistics'."

Demand No. 48—Privy Purses and Allowances of Indian Rulers

"That a sum not exceeding Rs. 38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Privy Purses and Allowances of Indian Rulers'."

Demand No. 49—Territorial and Political Pensions

"That a sum not exceeding Rs. 4,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Territorial and Political Pensions'."

Demand No. 50—Delhi

"That a sum not exceeding Rs. 8,53,93,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Delhi'."

Demand No. 51—Chandigarh

"That a sum not exceeding Rs. 1,20,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Chandigarh'."

Demand No. 52—Andaman and Nicobar Islands

"That a sum not exceeding Rs. 1,55,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Andaman and Nicobar Islands'."

Demand No. 53—Tribal Areas

"That a sum not exceeding Rs. 4,62,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Tribal Areas'."

Demand No. 54—Dadra and Nagar Haveli Area

"That a sum not exceeding Rs. 11,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Dadra and Nagar Haveli Area'."

Demand No. 55—Laccadive, Minicoy and Amindivi Islands

"That a sum not exceeding Rs. 22,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

Demand No. 56—Other Revenue Expenditure of the Ministry of Home Affairs

"That a sum not exceeding Rs. 2,19,31,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

Demand No. 57—Ministry of Industrial Development, Internal Trade and Company Affairs

"That a sum not exceeding Rs. 16,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 58—Industries

"That a sum not exceeding Rs. 92,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Industries'."

Demand No. 59—Salt

"That a sum not exceeding Rs. 12,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Salt'."

Demand No. 60—Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs

"That a sum not exceeding Rs. 2,65,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 61—Ministry of Information and Broadcasting

"That a sum not exceeding Rs. 4,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of

'Ministry of Information and Broadcasting'."

Demand No. 62—Broadcasting

"That a sum not exceeding Rs. 2,11,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Broadcasting'."

Demand No. 63—Other Revenue Expenditure of the Ministry of Information and Broadcasting

"That a sum not exceeding Rs. 1,34,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

Demand No. 64—Ministry of Irrigation and Power

"That a sum not exceeding Rs. 7,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Irrigation and Power'."

Demand No. 65—Multipurpose River Schemes

"That a sum not exceeding Rs. 53,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Multipurpose River Schemes'."

Demand No. 66—Other Revenue Expenditure of the Ministry of Irrigation and Power

"That a sum not exceeding Rs. 1,69,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

Demand No. 67—Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 14,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Labour, Employment and Rehabilitation'."

Demand No. 68—Director General, Mines Safety

"That a sum not exceeding Rs. 10,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Director General, Mines Safety'."

Demand No. 69—Labour and Employment

"That a sum not exceeding Rs. 3,11,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Labour and Employment'."

Demand No. 70—Expenditure on Displaced Persons

"That a sum not exceeding Rs. 1,31,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971 in respect of 'Expenditure on Displaced Persons'."

Demand No. 71—Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 1,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 72—Ministry of Law

"That a sum not exceeding Rs. 15,98,000 be granted to the President, on account, for or towards defraying the

charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Law'."

Demand No. 73—Other Revenue Expenditure of the Ministry of Law

"That a sum not exceeding Rs. 34,12,600 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Demand No. 74—Ministry of Petroleum and Chemicals and Mines and Metals

"That a sum not exceeding Rs. 8,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 75—Geological Survey

"That a sum not exceeding Rs. 1,87,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Geological Survey'."

Demand No. 76—Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals

"That a sum not exceeding Rs. 2,85,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 77—Ministry of Shipping and Transport

"That a sum not exceeding Rs. 24,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Shipping and Transport'."

Demand No. 78—Roads

"That a sum not exceeding Rs. 3,79,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Roads'."

Demand No. 79—Mercantile Marine

"That a sum not exceeding Rs. 72,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Mercantile Marine'."

Demand No. 80—Lighthouses and Lightships

"That a sum not exceeding Rs. 23,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Lighthouses and Lightships'."

Demand No. 81—Other Revenue Expenditure of the Ministry of Shipping and Transport

"That a sum not exceeding Rs. 84,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Shipping and Transport'."

Demand No. 82—Ministry of Steel and Heavy Engineering

"That a sum not exceeding Rs. 4,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Steel and Heavy Engineering'."

Demand No. 83—Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering

"That a sum not exceeding Rs. 16,32,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering'."

Demand No. 84—Ministry of Supply

"That a sum not exceeding Rs. 16,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Supply'."

Demand No. 85—Supplies and Disposals

"That a sum not exceeding Rs. 73,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Supplies and Disposals'."

Demand No. 86—Other Revenue Expenditure of the Ministry of Supply

"That a sum not exceeding Rs. 7,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Supply'."

Demand No. 87—Ministry of Tourism and Civil Aviation

"That a sum not exceeding Rs. 4,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Tourism and Civil Aviation'."

Demand No. 88—Meteorology

"That a sum not exceeding Rs. 83,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Meteorology'."

Demand No. 89—Aviation

"That a sum not exceeding Rs. 2,36,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Aviation'."

Demand No. 90—Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation

"That a sum not exceeding Rs. 72,06,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

Demand No. 91—Department of Atomic Energy

"That a sum not exceeding Rs. 5,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Atomic Energy'."

Demand No. 92—Other Revenue Expenditure of the Department of Atomic Energy

"That a sum not exceeding Rs. 6,37,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

Demand No. 93—Department of Communications

"That a sum not exceeding Rs. 2,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Communications'."

Demand No. 94—Overseas Communications Service

"That a sum not exceeding Rs. 72,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Overseas Communications Service'."

Demand No. 95—Posts and Telegraphs (Working Expenses)

"That a sum not exceeding Rs. 41,44,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Posts and Telegraphs (Working Expenses)'."

Demand No. 96—Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loans from General Revenues

"That a sum not exceeding Rs. 6,32,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loans from General Revenues'."

Demand No. 97—Other Revenue Expenditure of the Department of Communications

"That a sum not exceeding Rs. 7,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Communications'."

Demand No. 98—Department of Parliamentary Affairs

"That a sum not exceeding Rs. 2,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Parliamentary Affairs'."

Demand No. 99—Department of Social Welfare

"That a sum not exceeding Rs. 3,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Social Welfare'."

Demand No. 100—Other Revenue Expenditure of the Department of Social Welfare

"That a sum not exceeding Rs. 1,57,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

Demand No. 101—Planning Commission

"That a sum not exceeding Rs. 25,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Planning Commission'."

ing the charges during the year ending on the 31st day of March, 1971, in respect of 'Planning Commission'."

Demand No. 102—Lok Sabha

"That a sum not exceeding Rs. 46,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Lok Sabha'."

Demand No. 103—Rajya Sabha

"That a sum not exceeding Rs. 18,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Rajya Sabha'."

Demand No. 104—Secretariat of the Vice-President

"That a sum not exceeding Rs. 5,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Secretariat of the Vice-President'."

Demand No. 105—Defence Capital Outlay

"That a sum not exceeding Rs. 23,10,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Capital Outlay'."

Demand No. 106—Capital Outlay of the Ministry of Education and Youth Services

"That a sum not exceeding Rs. 75,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Education and Youth Services'."

Demand No. 107—Capital Outlay on the India Security Press

"That a sum not exceeding Rs. 7,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of

'Capital Outlay on the India Security Press'."

Demand No. 108—Capital Outlay on Currency and Coinage

"That a sum not exceeding Rs. 2,43,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Currency and Coinage'."

Demand No. 109—Capital Outlay on Mints

"That a sum not exceeding Rs. 8,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Mints'."

Demand No. 110—Capital Outlay on Kolar Gold Mines

"That a sum not exceeding Rs. 23,77,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Kolar Gold Mines'."

Demand No. 111—Commuted Value of Pensions

"That a sum not exceeding Rs. 1,18,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Commuted Value of Pensions'."

Demand No. 112—Other Capital Outlay of the Ministry of Finance

"That a sum not exceeding Rs. 40,33,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Finance'."

Demand No. 113—Capital Outlay on Grants to State Governments for Development

"That a sum not exceeding Rs. 5,11,99,000 be granted to the President, on account, for or towards defraying

ing the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Grants to State Governments for Development'."

Demand No. 114—Loans and Advances by the Central Government

"That a sum not exceeding Rs. 95,56,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Loans and Advances by the Central Government'."

Demand No. 115—Purchase of Foodgrains and Fertilizers

"That a sum not exceeding Rs. 14,97,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Purchase of Foodgrains and Fertilizers'."

Demand No. 116—Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation

"That a sum not exceeding Rs. 11,21,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 117—Capital Outlay of the Ministry of Foreign Trade

"That a sum not exceeding Rs. 4,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Foreign Trade'."

Demand No. 118—Capital Outlay on Public Works

"That a sum not exceeding Rs. 1,77,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Public Works'."

Demand No. 119—Delhi Capital Outlay

"That a sum not exceeding Rs. 1,15,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Delhi Capital Outlay'."

Demand No. 120—Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development

"That a sum not exceeding Rs. 3,55,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 121—Capital Outlay in Union Territories and Tribal Areas

"That a sum not exceeding Rs. 4,13,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

Demand No. 122—Other Capital Outlay of the Ministry of Home Affairs

"That a sum not exceeding Rs. 35,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

Demand No. 123—Capital Outlay of the Ministry of Industrial Development, Internal Trade and Company Affairs

"That a sum not exceeding Rs. 1,07,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 124—Capital Outlay of the Ministry of Information and Broadcasting

"That a sum not exceeding Rs. 88,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

Demand No. 125—Capital Outlay on Multi-purpose River Schemes

"That a sum not exceeding Rs. 3,34,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Multipurpose River Schemes'."

Demand No. 126—Other Capital Outlay of the Ministry of Irrigation and Power

"That a sum not exceeding Rs. 4,25,45,000 be granted to the President, on account, for or towards defraying the charge during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

Demand No. 127—Capital Outlay of the Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 92,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 128—Capital Outlay of the Ministry of Petroleum and Chemicals Mines and Metals

"That a sum not exceeding Rs. 17,99,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 129—Capital Outlay on Roads

"That a sum not exceeding Rs. 9,10,57,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Roads'."

Demand No. 130—Capital Outlay on Ports

"That a sum not exceeding Rs. 1,41,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Ports'."

Demand No. 131—Other Capital Outlay of the Ministry of Shipping and Transport

"That a sum not exceeding Rs. 2,75,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

Demand No. 132—Capital Outlay of the Ministry of Steel and Heavy Engineering

"That a sum not exceeding Rs. 14,67,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Engineering'."

Demand No. 133—Capital Outlay on Aviation

"That a sum not exceeding Rs. 1,81,62,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Aviation'."

Demand No. 134—Other Capital Outlay of the Ministry of Tourism and Civil Aviation

"That a sum not exceeding Rs. 2,25,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

Demand No. 135—Capital Outlay of the Department of Atomic Energy

"That a sum not exceeding Rs. 9,05,48,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Department of Atomic Energy'."

Demand No. 136—Capital Outlay on Posts and Telegraphs (Not met from Revenue)

"That a sum not exceeding Rs. 14,71,17,000 be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

Demand No. 137—Other Capital Outlay of the Department of Communications

"That a sum not exceeding Rs. 30,63,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of Other Capital Outlay of the Department of Communications'."

14.56 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1970

SHRI P. C. SETHI rose—

श्री मधु लिमये (मुंजर) : देखिये आप तुरन्त खड़े नहीं हुये। फिर स्पीकर को ब्लेम किया जाता है। प्रधान मंत्री ने आप को कहा कि खड़े हो जाइए तब आप खड़े हुये। और इसमें लिखा हुआ है कांस्टीट्यूशन में... (ध्यक्ष) ...अध्यक्ष महोदय, यह खड़े देर में क्यों हुये, इसी पर मेरा प्वाइंट आफ आर्डर है। नहीं, उस दिन बड़ा अन्याय हो गया, सारा ब्लेम आप पर डाल दिया गया, मेरा प्वाइंट आफ आर्डर सुन लीजिये, मैं आप का बचाव कर रहा हूँ। इसमें ऐसा लिखा हुआ है कि बोट ग्रान्ट एकाउंट्स की प्रान्ट्स जैसे मंजूर होती है, तत्काल अप्रोप्रिएशन बिल पेश करने लिये मंत्री महोदय को खड़ा होना चाहिये।

अब प्रधान मंत्री वित्त मंत्री हैं, वह स्वयं खड़ी नहीं हुई और सेठी साहब बैठे रहे, प्रधान मंत्री को कहना पड़ा कि खड़े हो जाइये, हमने देखा है, पूरे हाउस ने देखा है। इन लोगों का व्यवहार बड़ा गलत होता है और स्वामस्वाह आपको ब्लेम किया जाता है। पिछली बार आप को स्वामस्वाह ब्लेम कर दिया गया।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to "Provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1970-71.

श्री शिवचन्द्र भा (मधुबनी) : मैं इसका विरोध करना चाहता हूँ...

अध्यक्ष महोदय : मैं आपको उस दिन भी बताया था कि मोशन मुझे पहले सूब करनी पड़ती है।

Motion moved :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of India for the services of a part of the financial year, 1970-71."

अब आप कहिये क्या कहना चाहते हैं।

श्री शिवचन्द्र भा : मैं इस का विरोध करना चाहता हूँ। यह जा रकम है...

MR. SPEAKER : Are you opposing the motion ?

श्री शिवचन्द्र भा : जी हाँ, मैं अपोज कर रहा हूँ।

MR. SPEAKER : I cannot allow it under the Constitution. The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the